

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1647
ANSWERED ON:09.12.1999
LAND ACQUISITION AMENDMENT BILL .
RAMSHETH THAKUR

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether several Non Government Organisations have intensified their campaign against the Land Acquisition (Amendment) Bill;
- (b) if so, whether the proposed amendment bill is a re-draft of the Land Acquisition Act, 1894; and
- (c) if so, the time by which it is likely to be introduced in Parliament?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI A. RAJA)

(a) to (c) The representatives of Non-Governmental Organisations had a meeting with Minister of State for Rural Development on 21.01.99 and gave various suggestions for amendment of Land Acquisition Act, 1894 and National Policy on Resettlement and Rehabilitation. Their suggestions were examined and wherever possible included in the proposed Land Acquisition (Amendment) Bill. The proposed Bill will be introduced in Parliament as soon as the amendments are finally accepted by the Government.